

taken lightly and nobody has appeared till today to give an explanation in spite of the assurance given by the Leader of the House that the matter will be brought to the notice of the Minister for Information and Broadcasting. He came here so many times, but he did not appear before the House. He should have come here and tendered an apology and given an explanation, as to why those remarks were made against Maulana Abul Kalamji. I strongly protest against this discrimination between this House and that House. I am sure that every section of this House will support my view.

[*Translation*]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, I want to draw your attention to a very important issue which has been subject of discussion in the House for the last two days. Day before yesterday, it was submitted that Shri Sharda Prasad Rawat was assassinated due to political reasons. Yesterday a discussion was held here in respect of Shri Chote Lal Yadav who was fatally attacked. It is not yet known whether he could be saved or not.

Yesterday an unimaginable scene was created in this House. I am making this statement with utmost responsibility. Shri Vishwanath Pratap Singh is present here. He has been to Gorakhpur. Now he would tell the House all the facts he has gathered during his visit. However I would like to submit to the House that before his death, Shri Sharda Prasad Rawat had written a letter on 3.8.91, which has now been authenticated and submitted to you under rule 369 (A) under the signature of Shri Vishwanath Pratap Singh. I would like to read out that letter here in this House. (*Interruptions*)

[*English*]

MR. SPEAKER: Let me correct the record. It is not in the handwriting of Shri V.P. Singh.

[*Translation*]

SHRI RAM VILAS PASWAN : Shri

V.P. Singh had submitted it to the Secretary General.

[*English*]

He is your officer

MR. SPEAKER: I have not received it.

SHRI RAM VILAS PASWAN: He had submitted the letter before 11 A.M. That letter was written to the Superintendent of Police on 3.8.91 i.e. just one month back. It reads as follows:

"To the Superintendent of Police, Gorakhpur, Sir, I was a candidate of Janata Dal against Mahant Abedya Nath in Gorakhpur constituency in the last Lok Sabha elections. Voters were in my favour. Similar position was there in respect of Prabha Rawat of our party who was pitted against Shri T.P. Shukla in our constituency" (*Interruptions*)

[*English*]

MR. SPEAKER: He has authenticated it.

(*Interruptions*)

MR. SPEAKER: He has come to me. I said that if he authenticates, I will accept it.

[*Translation*]

SHRI RAM VILAS PASWAN: I have come to know from very reliable sources that some hardened criminals have been hired by Mahant Abaidyanath and his confident MIAs namely Shri Om Prakash and Shri T.P. Shukla, for my assassination. Kindly take immediate steps to provide me security as I do not have any licenced arms with me. In such a grave situation, kindly issue necessary directions for my security and the security of my family members. I may also be intimated about such measures.

Mr. Speaker, Sir, we all are political

workers. Here is our states, we have Governments of different political parties. The conspiracy to assassinate Shri Rawat was hatched at the instance of the State Government. Only one month back, a written request was made to the Superintendent of Police by Shri Rawat to provide him security cover. It is a fact that Shri Rawat who was a Minister in Uttar Pradesh had never demanded police security for himself during his tenure and it was actually when his life was at stake, that he demanded it in black and white, but no security was provided to him. However when I raised this issue here in this House, the Members of BJP were infuriated. I want to submit it to all my friends that today we all are Members of Parliament and tomorrow we may not be occupying that seat.

But if one is not a Member of Parliament and is an ordinary worker of the party, there is no security of his life. Through you, I demand that the Home Minister be summoned immediately in the House to report as to what action has been taken so far in this regard. He should order a CBI inquiry into the matter. The hon. Members from all sides want that this case of murder should be handed over to the CBI for inquiry so that such incidents do not recur. If such murders are not curbed nobody can check the spread of fascism in the country and if fascism comes the life of no worker can be safe.....(*Interruptions*)

SHRI VISHWANATH PRATAP SINGH (Fatehpur): Mr. Speaker, Sir, I went to Gorakhpur yesterday alongwith the Chief Minister of Bihar. The dead body of Shri Sharda Prasad Rawat was lying in front of his House. The family members of Shri Rawat expressed a desire to meet me. I also wanted to meet the family. His wife was there. His son took out a letter from his briefcase and gave it to me. He told me that his father had given it to him when he was alive. I asked the officials there whether they were given any such letter or not. They also admitted that such a letter was given to them. That is why, I have placed before you a copy of that letter duly authenticated by me alongwith their signatures.

Sir, Shri Sharda Prasad Rawat had never asked for security. He being an ex-Minister could demand for security. In U.P. ordinary M.L.As are being provided security. It was for the first time that he had asked for security as he was fearful that his life was in danger. That is why he asked for security but he was asked to pay Rs. 4000/- per month for making security arrangement. Being an ex-Minister he sought security to protect his life. I am not going into the merits and demerits of his apprehension. He was told that he would have to pay Rs. 4000/- per month and then only the security would be provided. The result was that he was not provided security and consequently he was murdered. When I went there I was told that a bomb was thrown at his house and this attack was pre-planned. People were not fearful of the bomb attack. It was a planned murder committed in no haste. There was none who could chase the killers.....(*Interruptions*)

I want to bring one thing more to your kind notice. Why we are demanding a C.B.I inquiry. After the murder, a letter was shown to the S.I. there by the 20 year's old son of the deceased. The S.I. advised him not to produce it otherwise the matter would remain pending and it would be referred to the C.B.I. This was what the police official said about this relevant document. The poor boy did not know its implications. He was told not to produce this letter. It raises doubts whether the officials there are really interested in an inquiry or not. Why he was not provided security despite his demand also raise doubts. There is nothing beyond death. Death is final. It is regrettable that the murder of Shri Sohan Lal Peepal was committed in Badaun. He was a Janata Dal leader belonging to the Scheduled Caste.....[*Interruptions*.] Shri Sharda Prasad Rawat who was a prominent leader of Janata Dal was murdered. Shri Chhotey Lal Yadav was also a front ranked leader and bid on his life was also made. Yesterday night I went there. The doctors had lost hope and we were unable to help him at Allahabad. The doctors advised that it would be better to rush him to Delhi. I requested the hon. Home Minister to make arrangement to bring him to Delhi by air. I

want to thank the hon. Home Minister for granting my request. An arrangement was made accordingly and I was admitted to All India Institute of Medical Sciences for treatment. Just now Shri Sonkar Shastri has given it in writing and you might have seen it. There is nothing to be agitated about it. Giving a reference of the Deputy Home Minister, Shri Ram Lal Rahi, he said that he himself had heard Umaji saying that you would see the last rites of Shri Sonkar being performed on the GHAT of Banaras very soon.....

SOME HON. MEMBERS: Mr. Speaker Sir, it is absolutely incorrect..... (*Interruptions*)

SHRI VISHWANATH PRATAP SINGH: In such a situation I demand that an inquiry may be ordered immediately into the matter by C.B.I.....(*Interruptions*)

SHRI BHAGWAN SHANKAR RAWAT (*Agra*): It is incorrect. It is an attempt to defame a Member of Parliament.

[*English*]

SHRI SAIFUDDIN CHOUDHURY (*Katwa*): Mr. Speaker, Sir, I would like to say that Shri Ram Lal Rahi should immediately be called to this House because this is a very serious matter. (*Interruptions*)

[*Translation*]

SHRI RAJNATH SONKAR SHASTRI (*Saidpur*): Let Shri Ram Lal Rahi be summoned to the House to explain it. (*Interruptions*)

MR. SPEAKER: You please sit down for a minute. Rawatji please do not discuss it any further.

(*Interruptions*)

MR. SPEAKER: Please take your seats.

(*Interruptions*)

[*English*]

SHRI BASU DEB ACHARIA (*Bankura*): Sir, the Home Minister should be immediately summoned to this House. (*Interruptions*)

MR. SPEAKER: Now, Shri Jaswant Singh to speak.

(*Interruptions*)

MR. SPEAKER: Let him speak. I have called shri Jaswant Singh to speak.

(*Interruptions*)

MR. SPEAKER: Please take your seats. I am allowing Shri Jaswant Singh to speak. Please allow him to speak on your behalf. If all of you are standing and saying, nothing is recorded, nothing is understood. We do not know what to do in this matter. If one submission has been made and if you are agitated over it, let one of your representatives speak. It is better to do so. I am now allowing Shri Jaswant Singh to speak.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: All of you please sit down. I have already given an opportunity to you to speak. Now, you allow Shri Jaswant Singh to speak.

(*Interruptions*)

[*English*]

SHRI JASWANT SINGH (*Chittorgarh*): Mr. Speaker, Sir, this issue at a certain level involves the death by murder of a prominent political worker of a certain party in the State of Uttar Pradesh. On the very first day when it was raised, unequivocally the Leader of the Opposition and the Leader of my Party Shri L.K. Advani said that political assassination murders related to any kind of political animosity were to be condemned in unequivocal terms. It is nobody's point here.

And I am sure, no one here can even begin to say that political vendettas are to be carried to the extent of murder.

Thereafter, it was raised again and we had occasion to mention a few facts in your Chamber and those few facts were mentioned here also. It was mentioned and indeed this fact was given to you personally as also by the Leader of the House inside the House that upon consultation with the Chief Minister of Uttar Pradesh, it has been stated and this was stated in the House also that in the FIR that has been registered to the best of my knowledge and to the best of his knowledge, there is not even a suggestion that in this murder, any kind of political vendetta or political revenge is involved.

There are two other connected aspects. When my good friend Ram Vilasji raised this issue, I can understand that if a member belonging to a political party is even injured, leave alone murdered the leadership of the party would be worked up. And you would naturally stand up and try and give voice to your resentment, your anger. But when that voice of resentment and anger crosses a certain limit of mere expression of anger and concern, then it becomes the collective concern of the House. This House is not the Legislative Assembly of U.P. This House cannot also settle the issues which are the preserve of the State of U.P. This House cannot call into account the Govt. of U.P. And we have had occasion to say earlier that the Government of Uttar Pradesh is not functioning in Uttar Pradesh at anyone's charity. It has been elected to U.P. to perform its constitutional duties. (*Interruptions*)

SHRI JASWANT SINGH: What is the matter of particular concern to me is that when the former prime Minister of the country stands up and says anything in the House, then that is deserving of the utmost attention. And naturally, when he made his intervention, I paid the utmost attention to what he was saying. In essence, in his statement and, what Ram Vilasji has said, I believe, two or three very grave wrongs have taken place. Firstly, in what Ram Vilasji has said and what

the hon. Member from Fatehpur, the hon. former Prime Minister of this country has said, they have both named Members of parliament of this very Parliament and have charged Members of serious offences. I do not know, Sir, if your consent has been obtained that they are going to make such charges against sitting Members of this House. And if you have granted them permission to say so, then, of course I withdraw my observation. (*Interruptions*)

But here are two senior Members with whom we had worked together, up till the other day. (*Interruptions*)

SHRI RAJNATH SONKAR SHASTRI: Please give a chance to us also as it concerns. (*Interruptions*)

(*English*)

SHRI JASWANT SINGH: Up till the other day, we were working together. I must express a very great personal sense of disappointment that the former hon. Prime Minister of this land has said that some Member of Parliament, even by implication, is connected with this murder. Then, I think previously, that must have been brought to your notice. (*Interruptions*)

SHRI CHANDRA JEET YADAV (Azamgarh): He never said it. Only he has read out the letter and he did not say anything else. (*Interruptions*)

SHRI JASWANT SINGH: That is really pegging the question. The hon. Member from Azamgarh had said that the former hon. Prime Minister, merely read out the letter. All of us can be given all kinds of letters. (*Interruptions*)

SHRI DIGVIJAYA SINGH (Rajgarh): He has read out the letter with you permission, Sir. (*Interruptions*)

SHRI JASWANT SINGH: There are another two or three connected aspects. Suggestion was made by the former hon. Prime Minister, on a letter that he has re-

ceived, while intervening for a colleague of him, making the most absurd kind of charges against a colleague of mine. Did he have your consent? If he did not have your consent, I really feel that it did not lie in the mouth of the former hon. Prime Minister of this land to loosely make such allegation, without your permission. *(Interruptions)* You are in this process. You know what you are doing, if this consent has not been granted. This assembly is a Parliament. This assembly is not an inquisition chamber. You cannot judge by voice vote; you cannot administer law through the power of voice or through the power of numbers. Please do not reduce this assembly into an inquisition chamber. There is one other aspect. *(Interruptions)*

MR. SPEAKER: I agree with every word of what you are saying. But, this should apply to all members in all cases.

SHRI JASWANT SINGH: Indeed, Sir. What I am saying is that it is not a selective application for which the parliament is meant for. *(Interruptions)*

MR. SPEAKER: You cannot have one law in one case and a different law in another case.

*(Interruptions)*

SHRI JASWANT SINGH: It is your suggestion. If I am acting in any sense in any unlawful way, you must stop me. *(Interruptions)*

MR. SPEAKER: This may not be applicable to Shri Jaswant Singh. But this certainly is applicable to many other Members.

SHRI JASWANT SINGH: That is precisely the point Sir, because you have again underlined. I believe in the collective concern of this House. This House cannot become an inquisition chamber. *(Interruptions)*

MR. SPEAKER: I agree with you.

SHRI JASWANT SINGH: This House also cannot become a chamber which sits

upon judgment on a day to day basis upon the State Governments of one hue or another. If you do this, then you will be totally destroying the entire structure of this Constitution, the structure of the Centre-State relations, the whole basis of the federal arrangement and its evolution.

I have a great personal regard for the former hon. Prime Minister. *(Interruptions)*. He went to the extent of charging that a certain section of officials in the State of Uttar Pradesh are being driven out. I found this to be a most objectionable observation. If it is true then, I think it would be incumbent on him, Sir, to ask his Members, in the State of Uttar Pradesh to take up this matter.

This is not the chamber to take up these matters. In a vast country like India, whether it is a matter of Rajasthan or Tamilnadu or Assam or Haryana, this tendency to keep on playing our politics of the State in this Assembly must find an end somewhere. I am sorry to say that what the intervention of the hon. former Prime Minister has amounted to is an attempt to play Janata Dal politics of UP and Bihar in this Assembly.

You cannot charge a young girl, an hon. Member of this House, suggesting that she will have people killed. I find this the most objectionable kind of observation. How can you permit this? I am not asking for any expunction or anything that any Member has said. Most certainly, let there be an enquiry. If you are not happy with one form of enquiry against another whichever form of enquiry will satisfy you, have that enquiry. But for heaven's sake, don't loosely reduce this Assembly into an irresponsible inquisition chamber.

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): Fascism spoke in the beginning like this, in the 30s.

SHRI VISHWANATH PRATAP SINGH: I have read this letter from Shri Rajnath Sonkar Shastri. It is not a question of Shri Rajnath Sonkar Shastri or Uma Bharti. Here, a reference has been made to a Minister.

Shri Ram Lal Rahi, the Deputy Minister of Home Affairs. Now, the question arises whether he has said it or not. If he has wrongly said it, as Shri Jaswant Singh said, then an hon. Minister saying this becomes a serious matter. If he has said it and it is correct, then also it is a serious matter both ways it is serious. Therefore, I read it; for no other purpose. I have only related facts and if Shri Jaswant Singh has read it to a point in a certain direction, it is for him to read it. But I strictly confine myself to the statement of facts and not of inference.

[*Translation*]

KUMARI UMABHARTI (Khajuraho): Mr. Speaker, Sir, when Bill related to the places of worship was being discussed, I was sitting in one of the back seats. All of a sudden Shri Rajnath Sonkar Shastri while speaking on the subject said few words about Rama. In the beginning he said - "Rama was", and at the end, he said that "Rama was ...." this word is used for a characterless person and a person who commits rape etc. The use of this word gave rise to sudden provocation and many Bhartiya Janata Party Members started objecting. At that time, I came forward to see that the dispute is not escalated. (*interruptions*) Meanwhile, in my presence, a Member from Janata Dal not present today, - that he would break his limbs. I can identify that Member from Janata Dal as I do not know his name. When all the Members sat down, after some time the Members from Janata Dal said to Swami Chinmayanand Ji, who is again came to Shri Rajnath Sonkar Shastri and congratulated him. Shri Shastri while shaking hands with those Members started laughing mockingly saying that he had not committed any mistake while calling Rama a\*. Mr. speaker, Sir, my submission is that I am not aware of the atmosphere prevailing in the House as to who is dumb or deaf and to what extent, but my position is that I was born in a family which can't tolerate a world like \* for Lord Rama and since yesterday, I have been feeling that my life has become meaningless. (*Interruptions*)

Mr. Speaker, Sir, I would make a submission that during those moments also I tried to object when a Member from our Party tried to say that if somebody uses the same words about Mohammed or Jesus Christ, you know what will be the consequences. Do you consider Rama so cheap that you can go to the extent of saying him a \*

[*English*]

Can you get away with it?

[*Translation*]

I told the Members of BJP that nobody has the right to use indecent words like "licentious" for Rama or for that matter, for Jesus Christ or Mohammed. They should also not utter such words and if they do so, I will object to that also. Those were the moments of heated discussion and I don't remember at all to have said that ! told Shri Sonkar Shastri that I would kill him and his body would be found at the banks of Banaras. (*Interruptions*)

[*English*]

MR. SPEAKER: I am sorry that these matters are being discussed on the floor of this House.

[*Translation*]

But these matters have come up and if you have said these words then we will have to interpret those words as they have been used. You said that you don't remember. Do you want to say that you don't remember or you want to say that you have not uttered these words. (*Interruptions*)

KUMARI UMA BHARTI: I want to say that I have not at all used the words that I would get Shri Sonkar Shastri killed and his body would be found at Banaras Ghat. I have not spoken such words either inside the House or outside it, neither for Shri Shastri nor for anybody else. (*Interruptions*)

SHRI RAJNATH SONKAR SHASTRI (Saidpur): The matter concerns me. I must be given a chance to speak. *(Interruptions)*

MR. SPEAKER: Shri Sonkar, you should not speak.

SHRI RAJNATH SONKAR SHASTRI: I have been charged with using a word like.\*\* Therefore, I would like to clarify about that word. It will be come clear as what I have said. I may kindly be given an opportunity to speak for a minute. Yesterday also the atmosphere was tense. I was speaking with all humility I had mentioned a word from Valmiki Ramayan and while narrating the story of Sambukh, I had only a single word that Rama was.\*\* You can see the records. *(Interruptions)*

[*English*]

MR. SPEAKER: I am not allowing you.

*(Interruptions)*

MR. SPEAKER: Please take your seat.

*(Interruptions)*

[*Translations*]

Please be seated. I am doing what you want to do.

[*English*]

I am not allowing you to give an explanation.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, use of such words...*(Interruptions)*

MR. SPEAKER: You keep on standing up again and again without any reason. you think you are controlling the House. I am doing what you want to do.

[*English*]

Now please do not complicated the matter.

[*Translation*]

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, you will be feeling anguished like us on the arguments that are going on between the Members in the House. There is no tolerance and friendship between the Members, as it ought to have been. I do not want to go into the legal aspect of the question raised by Shri Jaswant Singh, but I would like to thank you and the Leader of the Opposition who is not present in the House today. Keeping in view the anger expressed in the House, Shri Advani has done a right thing in condemning the assassination of Shri Rawat. He gave details of the talks he had with the Chief Minister of Uttar Pradesh. All our colleagues in the House including the former Prime Minister, Shri Vishwanath Pratap Singh who hails from U.P. went there. They got a fresh evidence about which the House is not aware of yet. That has been presented before the House with your permission. I want to give you the information which perhaps is not known to anybody. Shri Rawat had written a letter to the Superintendent of Police, Gorakhpur a month and five days before his death. I will not discuss the contents of the letter. He had an apprehension that he would be killed. Yesterday also, when you were in the Chair, the Members expressed the apprehension that there can be danger to their life also and at that time, the hon. Home Minister stood up and said that in such a situation, security would be provided to all of us. All our MPs are worried on this issue. Though Shri Rawat was not an MP, he was a leading political worker. He was brutally murdered in broad day-light. I do not want to go into the legal aspect of this incident but I feel very sad about it on humanitarian ground. I thank Shri Advani for assuring us to hold a dialogue with Shri Kalyan Singh in the light of this fresh evidence. Possibly, this has been included in

\*\*Expunged as ordered by the Chair.

the file of Shri Kalyan Singh or the Home Minister. In the light of the fresh evidence, enquiry may be conducted as to who is responsible for murder. When his son went to S.H.O. to show him his father's letter, he asked him to name few persons so that they are rounded up, beaten and made to disclose as to how all this happened.

I would like to tell my friends in the BJP that whatever may be the legal aspect, the basic question is of humanity. Not only this, even Shri Chhote Lal Yadav was attacked and seriously injured. We pray for his life. Everybody is pained at the happenings in Uttar Pradesh during the last 2-3 days. Without going into the legal points, I would appeal to all the parties to rise above party considerations and condemn this incident. The entire country and the House is concerned about it and that is natural also. To remove apprehensions in the minds of people, the Chief Minister should himself pay a visit and order C.B.I. enquiry into the incident.

MR. SPEAKER: I think stretching it beyond this will not be proper. I would request all the hon. Members not to insist on having an opportunity to speak on this issue.

*(Interruptions)*

MR. SPEAKER: When I am on my legs, do you think you can have your say? The seriousness of the issue is lost. The question is whether we should take up this issue or not. It is an important question. The question is whether the House should take upon the work relating to investigation, collecting evidence and giving decisions? Should it assume the responsibilities of the State Government or just play its role of formulating policies at the national level? It is true that such matters are allowed to be raised in the House because these involve policy matters also. We can discuss and formulate a national policy to tackle the problem of crimes which are a consequence of political vendetta or are happening on large scale. But raising each and every case here would create problems. Then, we would have to act

as judicial magistrates and Chief Ministers which would not be a happy situation. Sometimes, you may be agitated on some basis but sometimes there may not be any basis, because you cannot be present everywhere and often, matters are reported to you. That is why we have to find a way out.

I fully agree with whatever hon. Member, Shri Jaswant Singhji said. I would like to say just one thing. Whatever you speak, speak with responsibility. I am not saying this to a few members but to everybody in the House. Always think that you are speaking on behalf of the entire House and not a few Members. If you raise a matter pertaining to one State, why should not another Members be allowed to raise matter pertaining to another State. So we will have to formulate a policy in this regard. If the House desires to change to rules, we can discuss that also. The Government would certainly implement the suggestions extended by Members in this regard. It is true that incidence of terrorism is on the increase throughout the country. In some States, people are in real trouble and some politicians are on the hit list. They are not sure whether they are safe. Now if we blame the UP Chief Minister for this, it would not be proper because he cannot be present everywhere. Similarly, if something goes wrong somewhere in Andhra Pradesh, Haryana, West Bengal or Orissa, we cannot blame the Chief Ministers of those States. They cannot be expected to be present everywhere. These things should be sorted out in the State legislatures.

SHRI RAM VILAS PASWAN: Bihar.

MR. SPEAKER: If you want to include Chief Minister of Bihar, you can do that but you cannot blame him, because he also cannot be present everywhere. When this letter was shown to me, I simply said whether the signatures were original. I said I would not accept the letter unless it was authenticated by you. Now, when the Member authenticated it, I asked him whether he enquired about the facts. It may be true that the former Prime Minister might have verified



the facts. I might not have ordinarily asked him to authenticate it and told him to enquire again at this own level because what happens is that large number of people approach us. Our sympathies are with them but if the facts are different it becomes a problem. We never had bad intentions, instead we trust people. But if you are asked to trust, you have to ensure the facts yourself. Now, if allegations have been made against a Member or Parliament, at least that Member must be aware of it. Probably that Member did not know about it. I will allow him to make a personal explanation in the House because this point has been raised in the House. Secondly, what is the legal significance or evidential value of this letter? Shri Chatterjee is well aware of this. It falls within the purview of the judiciary. We cannot decide as to how much importance we should give to the statement given before filing the FIR. We whether the dying declaration is covered in it or not, it is for the court to decide. We do not have sufficient time to go into these details. The crime has already been committed, a life has been lost and injustice committed. We have to ensure that innocent is not punished. We have to keep full control over ourselves and not be swayed by emotions. I fully agree that under these circumstances, anybody can be agitated and hon. Members have already expressed their ire and by doing so, they have discharged their duty. I do not blame them, but it creates problems. I would appeal to all sections to bear this in mind while expressing their views.

About Shri Sonkar and Uma Ji's tirade, I would appeal that Members should come to my Chamber and discuss the matter. I would ask the hon. Minister to come over and I would listen to everybody. But if I have to explain and seek explanations here in the House, Parliament would, as Shri Jaswant Singh rightly pointed out, become a court of inquisition or a judicial court instead of policy making forum. We have a Privilege Committee to look into these matters and I think when some hon. Members get agitated and say something in excitement, they do not always mean it. Yesterday also,

somebody said something which created a lot of heat, but this does not mean that if a person has said something in excitement, he wants to do it. I think we should always bear in mind as to how much importance is to be given to such a matter. Secondly, I think, we sought explanation here in the House. I will ask the hon. Minister to come to me. I will talk to him. But before that, we should enquire the facts i.e. whether what has been said was just in a fit of anger or does the Member really mean it. If you are apprehensive of the consequences, we will take action accordingly. But with that I would appeal to all not to speak on this subject. I had not permitted anybody yesterday and would not permit to-day to say something which might hurt the sentiments of others.

A lot has been said in our scriptures. If one thing is over emphasised, it means you are not having respect for sentiments of others. I think the Speaker should not give such a long sermon. I think I have crossed the limit so I will not speak any more, but I would appeal to all sections of the House to concentrate on policy making and not assume the work of Magistrates, Courts and the Chief Ministers.

*(Interruptions)*

[*English*]

MR. SPEAKER: Please allow me to put a stop on this.

{*Translation*}

A few hon. Members should come to my Chamber. I would request Shri V.P. Singh to speak to me and for my part I would also pay attention to it. Keeping in view that Shri V.P. Singh was our former Prime Minister and whatever he has written to Mahant-Ji I do not know - I think justice should be done to both. If anyone else is found guilty, he would be punished otherwise his image should not be tarnished. We will look into this also. Kindly do not stretch this issue.

[English]

**SHRI SOMNATH CHATTERJEE** (Bolpur): Sir, kindly give me half-a-minute's time. The importance of the issue is highlighted by your kind observations. As hon. Speaker you have felt that the issue is such and we greatly value and respect your observations. Now, the feelings of the House are also there which you should kindly consider. They should be conveyed to the appropriate authority, not by you but by the Government. The Government should convey this to the appropriate authority.

**MR. SPEAKER:** Yesterday, I had said that such matters are better to be discussed in a meeting convened by the Prime Minister with the Chief Ministers, like NDC or National Integration Council's meeting.

**SHRI SOMNATH CHATTERJEE:** The feelings should be conveyed. I would also say, why not have a proper inquiry. That is what is demanded and that is what we have said.

[Translation]

**SHRI RAM VILAS PASWAN:** Sir, we are taking it very seriously. Since this is Apolitical assassination, we urge the hon. Home Minister to expedite the inquiry through the C.B.I. We would demand a statement on this matter by the Government. The Government should make a statement tomorrow or day after tomorrow whenever it find appropriate.

**SHRI DIGVIJAYA SINGH (Rajagarh):** Sir, I request that...

**MR. SPEAKER:** It would be better if you speak tomorrow.

(Interruptions)

**SHRIDIGVIJAYA SINGH:** Sir, I will take only a minute. Funds are being collected all

over the country for the construction of the temple at the Ram Janmabhoomi.

[English]

**MR. SPEAKER:** I am not allowing that matter to be raised again.

(Interruptions)

**SHRI DIGVIJAYA SINGH:** With your permission, I am raising it.

(Interruptions)

**MR. SPEAKER:** No. Tomorrow, not today.

(Interruptions)\*

#### PAPERS LAID ON THE TABLE

##### Notifications under Bureau of Indian Standards, Act, 1986 and Consumer Protection Act, 1986

[English]

**THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRIKAMALUD-DIN AHMED):** I beg to lay on the Table-

- (1) A copy of the Bureau of Indian Standards (Certification) Amendment Regulation, 1991, (Hindi and English versions) published in Notification No. G.S.R. 524 (E) in Gazette of India dated the 9th August, 1991 under section 39 of the Bureau of Indian Standards Act, 1986. [Placed in Library See No- LT-606/91]
- (2) A copy of the Notification No. S.O 539 (E) (Hindi and English versions) published in Gazette